

FORM A
PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s SAINSONS PULP & PAPERS LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s SAINSONS PULP & PAPERS LTD
2.	Date of incorporation of corporate debtor	19.12.2005
3.	Authority under which corporate debtor is incorporated / registered	ROC DELHI RECORDS YET TO BE TRANSFERRED TO ROC CHANDIGARH
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U21011HR2005PLC035965
5.	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED. & PRINCIPAL OFFICE:- 1086, SECTOR 7, PANCHKULA (HARYANA)
6.	Insolvency commencement date in respect of corporate debtor	03.03.2020
7.	Estimated date of closure of insolvency resolution process	30.08.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Adesh Kumar Singla IBBI/PA-002/IP-N00191/2017-18/10557
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Adesh Kumar Singla HOUSE NO:- 324, SECTOR 12A, PANCHKULA (HARYANA)-134112. ad022208@gmail.com Mob:-7045353823
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Adesh Kumar Singla HOUSE NO:- 324, SECTOR 12A, PANCHKULA (HARYANA)-134112. ad022208@gmail.com Mob:-7045353823
11.	Last date for submission of claims	17.03.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es):- -NA-
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. -NA- 2. -NA- 3. -NA-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:..... -ibbi/home/downloads or as in entry 10 Physical -From address as mentioned in col.10 Address:..... - as mentioned in entry no 10

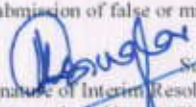
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s SAINSONS PULP & PAPERS LTD.** On **03.03.2020**.

The creditors of **M/s SAINSONS PULP & PAPERS LTD.** are hereby called upon to submit their claims with proof on or before 17.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Signature of Interim Resolution Professional :
Name:- **Adesh Kumar Singla**
Date: 04.03.2020
Place: Chandigarh